## GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## LOK SABHA UNSTARRED QUESTION NO.1810 TO BE ANSWERED ON THE 11<sup>th</sup> FEBRUARY, 2022

## PRESCRIPTION OF ANTIBIOTIC MEDICINES

#### **1810 SHRI RAKESH SINGH:**

## Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has put in place any rules regarding prescription of antibiotic medicines by doctors and their purchase/sale across the country, if so, the details thereof;

(b) whether the Government has taken note of unnecessary prescription of antibiotics by doctors resulting in excessive use by the people in the country, if so, the details thereof;

(c) whether the antibiotics were used excessively during the COVID-19 pandemic, if so, the details thereof;

(d) whether the Government is aware that such medicines are also sold/purchased in the country without doctor's prescription, if so, the details thereof; and

(e) whether the Government has taken/proposes to take steps to control the use of such excessive use of antibiotics in view of their adverse effect on human health and if so, the details thereof?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE

#### (DR BHARATI PRAVIN PAWAR)

(a) to (e): The Government of India, through, Central Drugs Standard Control Organization (CDSCO) regulates safety, efficacy and quality of the drugs under the provisions of Drugs & Cosmetics Act, 1940 & its rules. Antibiotics are included in Schedule H and H1 of the Drugs Rules, 1945. These drugs have specific caution labeling requirements and are sold only under the prescription of a Registered Medical Practitioner. The supply of a drug specified in Schedule H1 areproperly recorded in a separate register at the time of the supply and such records are maintained for three years and are open for inspection.

License for sale and distribution of Drugs are granted by State Licensing Authorities appointed by respective State Governments. These State Licensing Authorities are empowered to take action against any violations of the conditions of license including over the counter sale against guidelines. Advisories/ notices are issued to all State Drug Controllers, other stakeholders for strict compliance of the requirements of the Drugs and Cosmetics Act, 1940 and rules and for raising awareness in the public regarding adverse effects of misuse of antibiotics.

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